

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.07-IA/598(AHM)2024  
in  
**C.P.(IB)/241(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadam Kirtibhai Patel Proprietor Pearl Impex  
V/s  
Map Oil LLP

.....**Applicant**

.....**Respondent**

**Order delivered on 19/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Natasha Shah, Adv  
For the Respondent : Mr. Monaal Davawala, Adv.

**ORDER**

This is an application filed under Section 60(5) IBC read with Rule 11 of NCLT Rules, 2016

Learned counsel for the applicant request time to place on record copy of Lease Deed. Further, since advance copy was served upon the liquidator the counsel for the liquidator appeared and apprised that the auction sale notice dated 18.03.2024 qua the auction of the lease hold rights of the property in question was not materialized as no bid was received on the date of auction on 15.04.2024. According the sale notice stand lapsed.

Re-list on- 14.05.2024

**-sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**